NATIONAL COMPANY LAW TRIBUNAL GUWAHATI BENÇH

TA 00.01 0-1 21/8 Diary No.3 (004)/2018

&

C.P.(IB)/01/GB/2018 (Diary No.733/2017)

Under Section 7 of the Insolvency & Bankruptch Code, 2016 read with Rule 4 of the Insolvency & Bankruptcy (Application to Adjudicating) Authority) Rules 2016.

In the matter of:

Neha Himatsingka

&

Kanishka Himatsingka

... Petitioners

-Versus-

M/s Himatsingka Resorts Private Limited

... Respondents

Coram:

Hon'ble Mr Justice P K Saikia, Member(J)

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ORDER

Date of Order: 10th January 2018

Diary No.3 (004)/2018

Mr A.K.Rai, FCS and Ms K. Agarwal are present for the petitioners. Mr K. Goswami and Mr A. Sandilya, learned Advocates represent the Corporate Debtor.

- 2. This is an application seeking extension of time from 4th to 10th January 2018 for filing reply in the connected petition, same being C.P.No.01/2018.
- 3. Seen the note of the Registry. Registry has stated that the application has been filed in accordance with the prescription of law. The application is admitted for hearing.



- 4. Mr K. Goswami, learned Advocate for the Corporate Debtor submits that due to certain other preoccupation, the affidavit-in-opposition could not be filed in time and, therefore, prays for extension of time from 04.01.2018 till today, i.e. 10.01.2018.
- 5. It is also submitted by Mr K. Goswami that the affidavit-in-opposition has already been submitted before the Registry.
- 6. In that connection, I have also heard the legal representative of the petitioner who does not object to the grant of extension of time.
- 7. In view of the above, the application is admitted. Time for filing affidavit-in-opposition on behalf of the Corporate Debtor in the connected company petition stands extended from 04.01.2018 to 10.01.2018.
- 8. This application accordingly stands disposed of.

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- 9. The Corporate Debtor has filed affidavit-in-opposition to the petition filed under Section 7 of the Insolvency & Bankruptcy Code, 2016 (in short, Code of 2016). Copy of the reply has already been served on the petitioners.
- 10. Seen the note of the Registry. Registry has stated in hits note that the affidavit-in-opposition is in order. Accordingly, the same is accepted.
- 11. The legal representative of the parties submits that they need some accommodation to offer arguments on merit on the dispute under consideration. They have suggested that the matter be fixed for final hearing on 29.01.2018.
- 12. In view of the above, Registry is directed to list the matter on 29.01.2018 for final hearing.

Member (Judicial) National Company Law Tribunal, Guwahati Bench, Guwahati

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